

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-103/ND/09

In the matter of :

Mr. Lalit Agarwal & Ors.

....PETITIONER

Vs.

BSL Buildcon (P) Ltd & Ors.

..RESPONDENT

SECTION

Under Section 397/398

Order delivered on 23.8.2018

Coram :

Dr. Deepti Mukesh,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner/Op. Creditor: Ms. Swaralipi Deb Roy, Advocate


For the Respondent/Corporate Debtor :

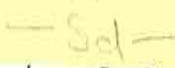
For the Intervener :

ORDER

Learned Counsel for the petitioner as well as Ld. Counsel for the Respondent are present and state that in compliance to the Order dated 16.7.2018, respective Memos of the pending applications are filed. The Bench Officer is directed to check for the same and place both the Memos as well as pleadings in the matter on record to be considered at the time of final hearing.

Let the same be placed before the regular Bench on 17.9.2018.


(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit: ...